

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 103
New IA-2239/2024 In
IB-761(ND)/2022

IN THE MATTER OF:

State Bank Of India

.... Petitioner/Applicant

Vs.

M/s. Kotsons Pvt Ltd.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 08.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Mr. Abhishek Anand, Mr. Krishna Sharma Advs., Mr.
Alok Kaushik RP

ORDER

New IA-2239/2024

It is stated by the Ld. Counsel appearing for the Resolution Professional that the Resolution Professional has received five resolution plans and the voting process for the same is being done and therefore, some more time is required for completion CIRP Process.

He also submitted that the CoC has passed a resolution with 100% voting share in the 15th Meeting convened on 23.04.2024 for seeking extension of the CIRP period and accordingly the present application has been filed.

Having regards to the facts and circumstances of the case, we extend the CIRP period by 30 days as prayed for in the present application.

IA allowed.

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)